

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Ministry of Home Affairs has issued advisories on 04.09.2009, 20.4.2015 and 12.05.2015 on crime against women to all State Governments/UTs. These advisories specifically direct the States/UTs that cases should be thoroughly investigated and chargesheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape, murder etc. The medical examination of rape victims should be conducted without delay. Advisories have been issued asking States/UTs to increase the number of women in police force, compulsory registration of FIR, women police station, 24x7 women help desk. These advisories are available at www.mha.nic.in.

Constitutional safeguards under Assam Accord

1986. SHRIMATI RANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of Clause 6 and 7 of Assam Accord;
- (b) the policy and programme being taken up to provide Constitutional and economic safeguard for Assamese people under Assam Accord; and
- (c) the reasons for delay in implementation of Clause 6 and 7 of the Assam Accord?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) The details of Clause 6 and 7 of the Assam Accord are as under:—

Clause 6: "Constitutional, legislative and administrative safeguards, as may be appropriate, shall be provided to protect, preserve and promote the cultural, social, linguistic identity and heritage of the Assamese people."

Clause 7: "The Government take this opportunity to renew their commitment for the speedy all round economic development of Assam as to improve the standard of living of the people. Special emphasis will be placed on education and science and technology through establishment of national institutions."

- (b) and (c) Government of Assam has established a department which is named

'Implementation of Assam Accord Department.' To implement the above Clauses, a number of steps have been taken which have resulted into:-

- (1) Establishment of Srimanta Sankardeva Kalakshetra with total construction cost of ₹ 20.35 crore, of which ₹ 18.85 crore was contributed by the Government of India.
- (2) Implementation of Jyoti Chitraban Film Studio (Phase-I and Phase-II). The modernisation of Jyoti Chitraban Film Studio (Phase-III) has been undertaken.
- (3) ₹ 21.00 crore was granted as financial assistance to 219 Nos. of Satras of Assam.
- (4) ₹ 7.00 crore was provided as financial assistance for 11 Nos. historical monuments for their protection, preservation and development.
- (5) Archaeological Survey of India has taken up the protection, preservation and development of 5 monuments. These are (i) Singri Temple's ruins, (ii) Urvashi Archaeological Site, (iii) Poa-Mecca, Hajo (iv) Kedar Temple, Hajo, and (v) Hayagriva Madhava Temple, Hajo.
- (6) An Autonomous Institution namely Anandaram Borooah Institute of Language, Art and Culture Assam (ABILAC) has been established on 12th December, 1989 with the financial assistance from Government of Assam.
- (7) The Directorate of Higher Education provides annual grants to various voluntary organisations for upliftment of the Language, Art and Culture.
- (8) A Central University at Tezpur, an IIT at Guwahati and Numaligarh Refinery, Golaghat district have been established.
- (9) 100 Foreigners Tribunals have been established for the detection and deportation of illegal migrants in Assam.
- (10) Government of India released ₹ 44.45 crore to Government of Assam towards settlement of loan and payment of outstanding dues of employees in respect of Ashok Paper Mill.
- (11) Other activities include measures taken for flood control, fencing and floodlighting along Indo-Bangladesh Border, Rail-cum-road project, commissioning of Assam Gas Cracker Project/Brahmaputra Cracker and Polymer Ltd. (BCPL).

The implementation of Assam Accord is a continuous process. This is reviewed time to time.